

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K.

Notification

Srinagar, the 10th of January, 2025.

S.O. 14. In exercise of the powers conferred under clause (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby declares that the Police Report under clause (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the above said Sanhita, shall be submitted by the Police, before the concerned Court, in the Form (Final Form / Report) as annexed herewith. The information of progress of the investigation, shall be communicated to the complainant / informant / the victim, by the Officer(s) / the In-charge(s) of Police Station(s) concerned, by way of notice / telephone call / e-mail / through any other electronic mode.

By order of Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

Copy to the:

1. Learned Advocate General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries)
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Archives, Archeology and Museums, J&K.
8. Director, Information & Public Relations, J&K.
9. Private Secretary to Chief Secretary.
10. Private Secretary to Principal Secretary to Government, Home Department.
11. I/C Website, Home Department.

Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Monish Kumar)JKAS

Under Secretary to the Government

Annexure
FINAL FORM/REPORT
(Under Section 193 BNSS)

IN THE COURT OF _____.

1. Dist: "P.S... * year FIR No:.. date.....
2. Final Report/Charge-Sheet No:3. Date:
4. (i) * Act:(1) * Section.....
(ii) Act:(1) * Section.....
(iii) Act:(1) * Section.....
(iv) "Other Acts and Sections:.....
5. Type of final Report: Charge-Sheet/ Untraced/Unoccurred/Not Charge-Sheet for want of evidence:
6. *If F.R. unoccurred: False/Mistake of fact/Mistake of law/ Non-cognizable/ Civil nature:.....
7. *If supplementary or original:.....
8. Name of the I.O..... rank.....
(a) Name of Complainant / Informant:
- (b) Father's/Husband's Name:
10. Date of properties/Articles/Documents recovered / seized during investigation and relied upon (separate list can be attached, if necessary).

	Property description	Estimated value(in Rs)	P.S property Register No.	From whom/where recovered or seized	Disposal
1	2	3	4	5	6

Sl. No.

- (i) Name:Whether verified.....
- (ii) Father's /Husbands Name.....
- (iii) Date/Year of Birth:.....
- (iv) Sex:
- (v) Nationality.....
- (vi) Passport No:date of issue..... Place of issue.....
- (vii) Religion:.....Whether SC/ST.....
- (viii) Occupation:.....
- (ix) Address:
Whether verified:.....
- (x) Provisional Criminal No.:.....
- (xi) Regular Criminal no:(if known)
- (xii) Date of arrest:

[Handwritten signature]
10/01/2025

- (xiii) "Date of release on bail
- (xiv) Date on which forwarded to Court:
- (xv) "Under Acts & Sections:.....
- (xvi) "Name(s) and Address(es) of sureties:
- (xvii) Previous convictions with case references:.....

(xviii) Status of the accused:

Forwarded/bailed by Police/Under Police custody/Bailed by Court/in Judicial Custody/Absconding/Proclaimed Offender:

11. Particulars of accused persons-Not charge sheeted (suspected):
(separate sheet for each suspect)

Sl. No.....

(i) Name: Whether verified.

(ii) Father's/Husband's Name:

(iii) Date/Year of Birth:

(iv) Sex:(v) Nationality:.....

(vi) Passport No.....Date of issue.....

Place of Issue.....

(vii). Religion:.....whether SC/ST.....

(ix) Occupation:

(x) Address:

Whether verified

(xi). *Provisional Criminal No:.....

(xii). Suspicion approved: Yes/No

(xiii) Status of the accused

Bailed by Police / Bailed by Court/in judicial custody / Absconding/proclaimed offender/ not arrested.....

(xiv) Under Acts and Sections:

(xv). Any special remarks including reasons for not charge sheeting:.....

.....

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10/01/2025

12. Particulars of witnesses to be examined:

Sl. No.	Name	Father's/Husband's Name	Date/year of birth	Occupation	Address	Type of evidence to be tendered
1	2	3	4	5	6	7

13.If F.R is false, indicate action taken or proposed to be taken u/s 182/211 I.P.C or 217/248 B.N.S:

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14.Result of Laboratory Analysis:

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[Handwritten Signature]
10/01/2025

1. Brief facts of the case (Add Separate sheet, if necessary)

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2. Refer Notice served Yes/No Date.....

3. Dispatched on

Forwarded by Station House officer
Officer/officer in-charge

Name.....
Rank.....No.....

Signature of Investigation
officer submitting the
Final report/charge sheet

Name.....
Rank.....No.....

JW
10/01/2025